

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 447/94

Transfer Application No:

DATE OF DECISION: 29.11.1994

Shri D.Chandrasekaran

Petitioner

Shri V.G.Pashte

Advocate for the Petitioners

Versus

Union of India & Ors.

Respondent

Shri S.C.Dhawan

Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri

1. To be referred to the Reporter or not ? M

2. Whether it needs to be circulated to other Benches of
the Tribunal ? M


(M.S.DESHPANDE)

VICE CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

OA.NO. 447/94

Shri D.Chandrasekaran

... Applicant

V/S.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande

Appearance

Shri V.G.Pashte
Advocate
for the Applicant

Shri S.C.Dhawan
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 29.11.1994

(PER: M.S.Deshpande, Vice Chairman)

By this application the applicant seeks payment of arrears on account of refixation of pay in the scale of Rs.840-1040 from 1.1.1973 to the date of his retirement i.e. 31.1.1984 and fixation of his pension also accordingly as well as arrears of pension from 1.1.1973 to 31.1.1984 together with interest.

2. Learned counsel for the respondents Shri Dhawan states that by the letter dated 20.9.1994 a statement was given to the applicant regarding the difference which has become payable to him and a copy of that statement has been sent to the Chief Personnel Officer for the Railway Board's sanction. According to that statement the applicant would be entitled for the period from 1.1.1973 to 30.11.1977 - Rs.2183.90 (ii) from 1.12.1977 to 30.11.1979 - Rs.3208.30 and (iii) from 1.10.1979 to 31.1.1984 Rs.7664.00, i.e. Total Rs.13056.20. He has also handed over

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a copy of the details on the basis on which these entitlements have been worked out. Shri Pashte, learned counsel for the applicant states that he accepts the amounts which have been sanctioned to him as well as the manner of fixation and states that pension and arrears of pension shall also be fixed in accordance with the letter dated 21.1.1984.

3. In the result, the respondents are directed to pay to the applicant Rs.13056.20 as arrears worked out upto 31.1.1984 and to fix the amount of pension payable to the applicant on the basis on which the arrears have been worked out and pay arrears of pension. All the arrears shall be worked out and paid to the applicant within three months from the receipt of a copy of this order and shall fix the amount of pension payable to the applicant within the same period. With these directions the OA. is disposed of.

(M.S.DESHPANDE)
VICE CHAIRMAN

mrj.